

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 18/16 of NC-VI held on 18.02.2016

Meeting No. 18/16 for the licensing year 2015-16 held on 18.02.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. S. K. Samal. Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	A.D	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

XXXX

739	Party Name:PEARL MINERAL & MINES PVT. LTD	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/162/164/AM15	RLA File :09/24/40/629/AM14	Lic.No/Date:0910060762 31.07.2014	Deferred

1 The Committee noted the comments of DIPP furnished vide their Note no. 7/66/2015-TSW/200 dt. 31.07.2015. It appears to the Committee that the export item Dimensional Dress Granite Blocks and Rough Granite blocks are two different items as the import requirement recommended by DIPP for these items are different. Accordingly, firm may be asked to give a break up of two export items indicated in the application with a copy endorsed to DIPP. The case is deferred for 017.03.2016.

[Handwritten signature]

740	Party Name:OLAM AGRO INDIA LTD	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/50/118/AM13	RLA File :10/24/040/042/AM13	Lic.No/Date:1010050986 23.08.2012	Deferred

2

The Committee noted that the firm has furnished a clarification vide their letter dated 23.12.2015 & 18.01.2016. The Committee decided to forward the firm's letter dt. 23.12.2015 & 18.01.2016 for MFPI examination. MFPI may be requested to furnish the comments in the light of said letter of the firm. The case may be placed before NC in next meeting.

high

युनिफ़ॉर्म विंग/यू.एफ.वी.डी.ए. ८२२१
उप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग, नई दिल्ली
Directorate General of Foreign Trade
राष्ट्रीय विभाग/Department of National
प्रादेशिक भावन, नई दिल्ली
Major Bhawan, New Delhi

[Signature]

741 Case No.:3/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00072/AM16/	RLA File :03/95/040/00139/AM16/	Lic.No/Date:0310796448 04.06.2015	Approved

3 Based on MFPI's comments furnished vide their O.M. No. 4(3)/2015-DGFT dt. 02.12.2015 with certain modification in description of export product. It was decided to fix the ad-hoc input output norms as under. However, it was also decided not to allow Orange flavour as the same does not appear/reflect in the description of export item.

Export Item	Qty.	Import Item	Qty
Collagen Sip Pink Lemonade Flavor drinking Straw with filter.	1.00Kg (Total 290 Straw).	1. Collagen FCP-G	0.02Kg
		2. Lemon Flavor	0.004Kg
		3. Filter	580.00Nos.
		4. Packing Material	As per policy governing packing material

RA may take consequential action as per policy/procedure.

742 Case No.:17/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00113/AM16/	RLA File :53/24/040/00004/AM15/	Lic.No/Date:5310018416 13.06.2014	Approved

4 The Committee noted the comments furnished by MSME(G&C) vide their letter No. TL-12024/7/2016-GC and F-DCMSME-436 dt. 15.02.2016. On the basis of MSME's comments, the committee decided to fix ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Processed and Calcined Clays (Supergloss) made of Spray Dried Chine Clay.	1.00Kg	Spray Dried China Clay	1.16Kg

RA may take consequential action as per policy/procedure.

उद्योग विभाग/UDYOG BHAVAN
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशक
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
राजयोग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

743 Case No.:16/14/85-ALC3/2015	Party Name:MARINE CHEMICALS,	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00141/AM16/	RLA File :10/24/040/00053/AM16/	Lic.No/Date:1010059292 12.10.2015	Approved
5 The Committee noted the comments furnished by Deptt. of Biotechnology vide their letter No. BT/IL/05/343/2011-PID dt. 12.02.2016. On the basis of DBT's comments, the committee decided to fix ad-hoc input output norms as under:-			
Export Item		Qty	Import Item
Agar Agar Powder Grade Food Bacteriological Microbiological Pharma		1.00MT	Agar Agar Powder commercial Grade
			1.1016MT
RA may take consequential action as per policy/procedure.			

Rup

744 Case No.:3/21/85-ALC3/2013	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00134/AM14/	RLA File :03/95/040/00667/AM14/	Lic.No/Date:0310758695 21.11.2013	Approved
6 The Committee noted the comments furnished by Deptt. of C&PC vide their U.O. No. 14010/42/2011-CH.II dated 11.02.2016. On the basis of C&PC's comments, the committee decided to fix ad-hoc input output norms as under:-			
Export Item		Qty	Import Item
Zircon Powder/Micronised Zirconium silicate Powder (Opacifier for ceramic tiles)		1.00Kg	Zircon Sand
			1.02Kg
RA may take consequential action as per policy/procedure.			

Rup

745	Party Name:CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/50/026/AM14	RLA File :10/24/040/089/AM13	Lic.No/Date:1010052940 21.03.2013	Deferred
7 The Committee noted the comments furnished by MFPI vide their O.M. No. 88/DGFT/2011 dt. 18.02.2016 on the issue of quantity of White Wine vinegar. However, it was decided to get the central excise certificate verified from the appropriate authority. The case is deferred till the certificate is verified by the Central Excise Authority.			

योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
By, Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
संलग्न विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Indraprastha Bhawan, New Delhi.

Rup

8	746	Party Name:GADRE MARINE EXPORT PVT. LTD	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/50/139/AM13	RLA File : 03/94/40/434/AM13	Lic.No/Date:0310709877 21.09.2012	Deferred
Request for grant of two inputs left by NC in respect of subject advance authorisation.				
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 17.03.2016.				

Rup

9

747 Case No.:14/14/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:												
HQ File :01/85/050/00139/AM16/	RLA File :03/94/040/00317/AM16/	Lic.No/Date:0310798393 24.08.2015	Approved												
The Committee noted the comments of MFPI furnished vide their O.M. No. 32/DGFT/2012 dt. 29.01.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-															
<table><tr><th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr><tr><td>Soft Gelatin Capsules each containing 300mg Cod Liver Oil (with net content of Cod Liver Oil 9000.00Kg)</td><td>3,00,00,000Nos.</td><td>Cod Liver Oil</td><td>9180.00Kg</td></tr><tr><td>Soft Gelatin Capsules each containing 570mg Cod Liver Oil (with net content of Cod Liver Oil 2850.00Kg)</td><td>50,00,000Nos.</td><td>Code Liver Oil</td><td>2907.00Kg</td></tr></table>				Export Item	Qty	Import Item	Qty	Soft Gelatin Capsules each containing 300mg Cod Liver Oil (with net content of Cod Liver Oil 9000.00Kg)	3,00,00,000Nos.	Cod Liver Oil	9180.00Kg	Soft Gelatin Capsules each containing 570mg Cod Liver Oil (with net content of Cod Liver Oil 2850.00Kg)	50,00,000Nos.	Code Liver Oil	2907.00Kg
Export Item	Qty	Import Item	Qty												
Soft Gelatin Capsules each containing 300mg Cod Liver Oil (with net content of Cod Liver Oil 9000.00Kg)	3,00,00,000Nos.	Cod Liver Oil	9180.00Kg												
Soft Gelatin Capsules each containing 570mg Cod Liver Oil (with net content of Cod Liver Oil 2850.00Kg)	50,00,000Nos.	Code Liver Oil	2907.00Kg												
RA may take consequential action as per policy/procedure.															

Rup

10	748 Case No.:1/1/85-ALC3/2015	Party Name:INTELIZON ENERGY PVT LTD.	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00204/AM15/	RLA File :09/24/040/00669/AM15/	Lic.No/Date:0910061800 31.03.2015	Deferred
The Committee noted that certain information has been called for from the firm by Diety. This office has also asked the firm to furnish the requisite information vide this office e-mail dated 20.11.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 17.03.2016.				

h/h

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

749 Case No.:24/13/85-ALC3/2015	Party Name:STONE PLUS	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00120/AM16/	RLA File :26/24/040/00011/AM16/	Lic.No/Date:2610012728 11.09.2015	Approved
11 The Committee noted the comments of DIPP furnished vide their Note No. 7/363/2015-TSW dt. 20.11.2015. On the basis of DIPP's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
Dimensional Dressed Granite Blocks	2000.00Cubic Meter	Expansive Mortar	25.00Kg per Cubic Meter of export product
		Drill Rod	2.5% of FOB value of export product
RA may take consequential action as per policy/procedure.			

Rup

750 Case No.:4/14/85-ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	Deferred
12 The Committee noted that MFPI has called for certain information from the firm vide their letter No. 4(22)/2013-DGFT dt. 03.12.2015. This office has also reminded the firm vide this office e-mail dated 08.01.2016, reply awaited. The case is deferred for 17.03.2016.			

Rup

751	Party Name:MORDE FOODS PVT. LTD	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/50/103/AM14	RLA File :03/95/40/396/AM14	Lic.No/Date:0310745593 16.08.2013	Approved
13 The Committee noted the comments furnished by MFPI vide their O.M. No. 4(6)/2013 dated 18.02.2016 and on the basis of MFPI's comments, the committee decided to fix ad-hoc input output norms as under after adjustment of value of recoverable wastage i.e. Cocoa Powder as furnished by the firm, certified by the Chartered Accountant.			
Export Item	Qty	Import Item	Qty
Cocoa Butter Prime Presses	1.00Kg	Cocoa Paste (Mass/Liquor)	1.68Kg
RA may take consequential action as per policy/procedure.			

hsh

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महासिबका विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासिबकासरा
Directorate General of Foreign Trade
कमिशन विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

14	752	Party Name:MORDE FOODS PVT. LTD	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/50/002/AM14	RLA File :03/95/40/823/AM13	Lic.No/Date:0310721931 24.01.2013	Approved
The Committee noted the comments furnished by MFPI vide their O.M. No. 4(6)/2013 dated 18.02.2016 and on the basis of MFPI's comments, the committee decided to fix ad-hoc input output norms as under after adjustment of value of recoverable wastage i.e. Cocoa Powder as furnished by the firm, certified by the Chartered Accountant.				
Export Item		Qty	Import Item	Qty
Cocoa Butter Prime Presses		1.00Kg	Cocoa Paste (Mass/Liquor)	1.68Kg
RA may take consequential action as per policy/procedure.				

Rmp

15	753	Party Name:MORDE FOODS PVT. LTD	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/50/173/AM14	RLA File :03/95/40/868/AM14	Lic.No/Date:0310768422 29.01.2014	Approved
The Committee noted the comments furnished by MFPI vide their O.M. No. 4(6)/2013 dated 18.02.2016 and on the basis of MFPI's comments, the committee decided to fix ad-hoc input output norms as under after adjustment of value of recoverable wastage i.e. Cocoa Powder as furnished by the firm, certified by the Chartered Accountant.				
Export Item		Qty	Import Item	Qty
Cocoa Butter		1.00Kg	Cocoa Beans-Dried & Fermented	1.85Kg
RA may take consequential action as per policy/procedure.				

Rmp

16	754 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
It was noted that it was decided to call for (i) Lycopene content in import and export quantity in MT/Kgs of Tomato Paste and (ii) The other ingredients in export product and net content of Chinese Tomato Paste in export product. The said information were called for from the firm. The firm vide their e-mail dated 14.10.2015, enclosed information which was forwarded to MFPI vide this office e-mail dated 15.10.2015. On this, MFPI furnished the revised comments vide their letter No. 43/DGFT/2012 dt. 06.11.2015 without showing Lycopene content in import/export item. The case was again considered by NC in its meeting No. 13 dt. 19.11.2015 and committee decided that MFPI should provide their comments showing the Lycopene content of Tomato Paste in both import and export item.				
Thus, revised comments showing lycopene content of tomato paste in import/export item is awaited. MFPI may be reminded for revised comments . The case is deferred for 17.03.2016.				

with

Rmp

755	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
HQ File :01/85/50/133/AM13	RLA File :03/95/040/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred

17 It was noted that it was decided to call for (i) Lycopene content in import and export quantity in MT/Kgs of Tomato Paste and (ii) The other ingredients in export product and net content of Chinese Tomato Paste in export product. The said information were called for from the firm. The firm vide their e-mail dated 14.10.2015, enclosed information which was forwarded to MFPI vide this office e-mail dated 15.10.2015. On this, MFPI furnished the revised comments vide their letter No. 43/DGFT/2012 dt. 06.11.2015 without showing Lycopene content in import/export item. The case was again considered by NC in its meeting No. 13 dt. 19.11.2015 and committee decided that MFPI should provide their comments showing the Lycopene content of Tomato Paste in both import and export item.

Thus, revised comments showing lycopene content of tomato paste in import/export item is awaited. MFPI may be reminded for revised comments. The case is deferred for 17.03.2016.

Rup

756 Case No.:10/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
18 HQ File :01/85/050/00054/AM16/	RLA File :02/24/040/00010/AM16/	Lic.No/Date:0210205790 14.05.2015	Deferred
The Committee noted that the confirmation about surrender of the subject advance authorisation called for vide this office e-mail dated 03.11.2015 followed by e-mail reminder dt. 19.01.2016 is awaited. The Committee decided to remind RA.			

Rup

757 Case No.:11/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
19 HQ File :01/85/050/00055/AM16/	RLA File :02/24/040/00011/AM16/	Lic.No/Date:0210205791 14.05.2015	Deferred
The Committee noted that the confirmation about surrender of the subject advance authorisation called for vide this office e-mail dated 03.11.2015 followed by e-mail reminder dt. 19.01.2016 is awaited. The Committee decided to remind RA.			

Rup

758 Case No.:6/6/85-ALC3/2015	Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
20 HQ File :01/85/050/00075/AM16/	RLA File :03/94/040/00087/AM16/	Lic.No/Date:0310796173 25.05.2015	Deferred
The Committee noted that the comments are awaited from DIPP despite two reminders. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 17.03.2016			

W.A.

Rup

21	759 Case No.:3/5/85-ALC3/2015	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00047/AM16/	RLA File :05/24/040/00071/AM16/	Lic.No/Date:0510394318 20.05.2015	Approved
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(15)/2015 dt. 17.02.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Spirulina Powder Bulk Density: 0.6-0.8gm/cc	9000.00Kg	Sprulina Algae Dry Powder Bulk Density : 0.4-0.5 gm/cc.	4500.00Kg
	RA may take consequential action as per policy/procedure.			

Rup

22	760 Case No.:3/18/85-ALC3/2015	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00168/AM16/	RLA File :03/95/040/00618/AM16/	Lic.No/Date:0310800396 24.11.2015	Approved
	The Committee noted that NC has approved a similar case of this firm in its M.No. 16 dt. 21.01.2016 vide case No. 736(in Adv. Auth. No. 0310776251 dt. 28.03.2014). The Committee decided to approve the case on repeat basis. RA may take action accordingly.			

Rup

23	761 Case No.:17/18/85-ALC3/2015	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:18/85-ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00182/AM16/	RLA File :03/94/040/00716/AM16/	Lic.No/Date:0310801254 21.12.2015	Deferred
	The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 17.03.2016.			

hmt

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
कार्पस मिनिस्ट्री ऑफ कमर्स एंड इंडस्ट्री
उद्योग भवन, नई दिल्ली
B-10, Bhauwan, New Delhi

24

762 Case No.:2/18/85-ALC3/2015	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:	
HQ File :01/85/050/00167/AM16/	RLA File :03/95/040/00613/AM16/	Lic.No/Date:0310801168 17.12.2015	Approved	
The Committee noted the Deptt. of C&PC has furnished the comments vide their U.O. No. 14010/42/2011-CH.II dated 11.02.2016 in another case of this firm for same export/import item(Case No. 6 of this minutes). Accordingly, the Committee decided to fix the ad-hoc input output norms as under:-				
Export Item		Qty	Import Item	Qty
Zircon Powder/Micronised Zirconium silicate Powder (Opacifier for ceramic tiles)		1.00Kg	Zircon Sand	1.02Kg
RA may take consequential action as per policy/procedure.				

Rup

25	763 Case No.:6/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00171/AM16/	RLA File :03/94/040/00616/AM16/	Lic.No/Date:0310800219 10.11.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.				

Rup

26	764 Case No.:5/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00170/AM16/	RLA File :03/94/040/00615/AM16/	Lic.No/Date:0310800218 10.11.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.				

Rup

27	765 Case No.:4/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00169/AM16/	RLA File :03/94/040/00614/AM16/	Lic.No/Date:0310800220 10.11.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.				

Rup

योगेंद्र सिंह/YOGINDER SINGH
उप महासचिव/विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महामंडळ
Director General of Foreign Trade
आपूर्ति विभाग, उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

28	766 Case No.:19/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00184/AM16/	RLA File :03/94/040/00774/AM16/	Lic.No/Date:0310801365 28.12.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015 . In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.			

Rup

29	767 Case No.:11/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00176/AM16/	RLA File :03/94/040/00674/AM16/	Lic.No/Date:0310800478 30.11.2015	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015 . In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.			

h/n

Rup

योगेन्द्र सिंह/YOGINDER SINGH
 उप महासंचालक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महासंचालकालय
 Directorate General of Foreign Trade
 कश्मिर विभाग/Department of
 कश्मिर, जम्मू
 Udyog Bhawan

30	768 Case No.:12/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00177/AM16/	RLA File :03/94/040/00663/AM16/	Lic.No/Date:0310800466 30.11.2015	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015 . In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.				

Rup

31	769 Case No.:20/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00185/AM16/	RLA File :03/94/040/00783/AM16/	Lic.No/Date:0310801378 29.12.2015	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015 . In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.				

h/n

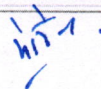
Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महासिंहक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासिंहकालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

770 Case No.:10/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00175/AM16/	RLA File :03/94/040/00667/AM16/	Lic.No/Date:0310800474 30.11.2015	Approved
32 It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015. In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.			



771 Case No.:18/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
HQ File :01/85/050/00183/AM16/	RLA File :03/94/040/00773/AM16/	Lic.No/Date:0310801364 28.12.2015	Approved
33 It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015. In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.			




योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

34	772 Case No.:1/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00166/AM16/	RLA File :03/94/040/00782/AM16/	Lic.No/Date:0310801377 29.12.2015	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015. In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.				

Rmp

35	773 Case No.:9/18/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00174/AM16/	RLA File :03/94/040/00664/AM16/	Lic.No/Date:0310800471 30.11.2015	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant. Accordingly, RA may take consequential action. While deciding the case as aforesaid, the Committee noted that as many as 37 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015, 08.10.2015 and 19.11.2015. In all, the applicant has been issued 45 such Advance Authorisations including 08 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.				

Rmp

36	774 Case No.:16/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00181/AM16/	RLA File :03/94/040/00730/AM16/	Lic.No/Date:0310801023 15.12.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.				

hnt

Rmp

योगेंद्र सिंह/YOGINDER SINGH
उप महाविदेशीय विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
कमिशन विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

37	775 Case No.:8/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00173/AM16/	RLA File :03/94/040/00570/AM16/	Lic.No/Date:0310799733 28.10.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.			

Rup

38	776 Case No.:13/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00178/AM16/	RLA File :03/94/040/00711/AM16/	Lic.No/Date:0310800764 08.12.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.			

Rup

39	777 Case No.:14/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00179/AM16/	RLA File :03/94/040/00702/AM16/	Lic.No/Date:0310800762 08.12.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.			

Rup

40	778 Case No.:15/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00180/AM16/	RLA File :03/94/040/00729/AM16/	Lic.No/Date:0310801022 15.12.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.			

Rup

41	779 Case No.:7/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:18/85- ALC3/2015 18.02.2016	Status:
	HQ File :01/85/050/00172/AM16/	RLA File :03/94/040/00629/AM16/	Lic.No/Date:0310800351 20.11.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments. The case is deferred for 17.03.2016.			

उप निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
कमिश्नर विभाग, नई दिल्ली
उत्तरांचल, नई दिल्ली

Rup